



229

CWP-PIL-11-2023

SHIROMANI GURUDWARA PRABANDHAK COMMITTEE V/S  
STATE OF HARYANA AND OTHERS

Present: Mr. Puran Singh Hundal, Sr. Advocate with  
Mr. Gursahib Singh Hundal, Advocate;  
Mr. Harmanpreet Singh, Advocate and  
Mr. Ankush Chauhan, Advocate  
for the petitioner.

Mr. Pawan Girdhar, Addl. A.G., Haryana.

Mr. Abhay Pal Singh Gill, DAG, Punjab.

Mr. Satya Pal Jain, Addl. Solicitor General of India with  
Mr. Dheeraj Jain, Sr. Panel Counsel  
for respondent No.6.

Ms. Sonia Mathur, Sr. Advocate with  
Mr. Harish Chhabra, Advocate  
Mr. Amit Tiwari, Advocate  
Mr. Abhishek Sanghi, Advocate  
Mr. Jitendra Khurana, Advocate  
Mr. Divik Mathur, Advocate and  
Mr. Nikhil Jaswal, Advocate  
for respondent No.9.

\* \* \*

The petitioner has challenged the order dated 20.1.2023  
(Annexure P-1) passed by respondent No.3, whereby respondent No.9 has  
been granted the parole.

As per reply dated 05.07.2023 filed by way of affidavit of  
Satyawan, Superintendent Jail, District Jail, Rohtak on behalf of  
respondents No.1 and 3 (in connected CWP-PIL-24-2023), a letter dated  
21.4.2023, written by the Additional Superintendent of Police, District  
Bagpat to the Superintendent Jail, District Jail, Rohtak has been annexed  
as Annexure R-4/T stating therein that on 21.01.2023 Gurmeet Singh @  
Maharaja Gurmeet Singh @ Gurmeet Ram Raheem (respondent No.9  
herein) was released for 40 days on regular parole and during that period,



he used to reside in Shah Satnam Ji Ashram situated in the jurisdiction area of Police Station Binoli and he surrendered on 03.03.2023 in time and there was no effect on the law and order situation of the District during his 40 days parole period.

Even in this petition, detailed reply dated 17.02.2023 by way of affidavit of Sunil Sangwan, Superintendent Jail, District Jail, Rohtak on behalf of respondents No.1 to 4, 7 and 8 has already been filed. Alongwith this reply, the State has annexed the application for grant of parole dated 17.01.2023 as Annexure R-2/T and the copy of order dated 20.1.2023 passed by the Commissioner, Rohtak Division, Rohtak as Annexure R-4 granting parole to respondent No.9.

Another question, which is being taken *suo motu* by this Court for consideration is as to whether the State should make an digital app at every district level where applications made for grant of furlough/parole by all the inmates can be registered and the process of grant of furlough/parole should also be uploaded on that application. Another aspect, which can be considered that the digital app can also the details of all the 'proclaimed offenders' in a particular district. Apart from this the digital app can also have details of the FIR as well as the challan presented so that the copies of the challan can be taken to pursue the remedies in Courts. The major parts of the inmates in the jail are from the weaker sections of the society and this app could help them to pursue their legal matters for grant of parole, bail etc.

229  
CWP-PIL-11-2023  
SHIROMANI GURUDWARA PRABANDHAK COMMITTEE  
V/S STATE OF HARYANA AND OTHERS

-3-

For this purpose, Ms. Tanu Bedi, Advocate is being appointed as Amicus Curiae, who will assist the Court on the next date of hearing.

Notice in this case, apart from the State of Haryana, State of Punjab and UT Chandigarh is being issued, who can examine this issue and give their suggestion for creating a digital app, for the aforementioned purpose(s) at District(s) level.

On asking of the Court, Mr. Anil Mehta, Sr. Standing Counsel for UT Chandigarh accepts notice on behalf of UT Chandigarh.

Adjourned to 13.2.2024.

Photocopy of this order be placed on the file(s) of connected matter(s).

Registry to inform Ms. Tanu Bedi, Amicus Curiae about the next date and provide a complete set of paper book to her well before the next date of hearing.

**( RITU BAHRI )  
ACTING CHIEF JUSTICE**

December 13, 2023  
Vijay Asija

**( NIDHI GUPTA )  
JUDGE**